CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

CHENNAI

REGIONAL BENCH - COURT No. I

Excise Appeal No.40668 of 2015

(Arising out of Order in Appeal No.MAD-CEX-000-APP-138/2014, dated 02.12.2014 passed by the Commissioner of Central Excise (Appeals – I), Central Revenue Building, Lal Bahadur Shastri Marg, Bibikulam, Madurai 625 002).

M/s. Goodwill Team Papers Ltd. **...Appellant**
Team Garden
No.89/A, 89/B, Batlagundu Road
Uthappanaikkanur, Usilampatti Taluk
Madurai 626 537

VERSUS

Commissioner of Central Excise & Service Tax **... Respondent**
Lal Bahadur Shastri Marg
Bibikulam, Madurai 625 002

APPEARANCE:

Shri M. Kannan, Advocate for the Appellant
Shri M. Selvakumar, Authorised Representative for the Respondent

CORAM :

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

FINAL ORDER No.40506/2024

DATE OF HEARING : 30.04.2024

DATE OF DECISION : 30.04.2024

Per Bench,

From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLRD Scheme' for short), 2019 has been issued to the assessee. The present appeal is therefore to be deemed as withdrawn in terms of Section 127 (6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

2. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as deemed to be withdrawn.

(order dictated and pronounced in open court)

(**M. AJIT KUMAR)**
MEMBER (TECHNICAL)

(P. DINESHA)
MEMBER (JUDICIAL)

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